

## ORDER SHEET

O.A / MA / BA / CP NO. 9/3 OF 2006Applicant/s Sri. Malti Devi Respds. U.O.D. Sec.Advocate for Applicant/s Shri S.F. Singh Advocate for Respondent/s Shri A.K. Pandey

| Notes of the Registry                                                                                                                                                                                                                                                                                                                           | Orders of the Tribunal                                                                                                                                                                                                                                                                                                                              | Sheet No. <u>8</u> |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------|
| <p>No rejoinder affidavit filed by applicant</p> <p>MA 1. Pending</p> <p>① MA NO 4365/06 for condone the delay in CA</p> <p>② MA NO 4366/06 for dismissing the OA</p> <p>Submitted</p> <p>by<br/>08/4/09</p> <p>20(3)</p> <p>13.04.09</p> <p>NOD.B. sitting today in Ct No. 11</p> <p>Adjourned.</p> <p>List on 25.05.09.</p> <p>Mu<br/>ec.</p> | <p><u>25.05.2009</u></p> <p>Even in the revised call, none appears for the applicant. It appears that the applicant has lost interest in prosecuting the matter. The O.A. is accordingly dismissed in default and for non prosecution.</p> <p><i>(Signature)</i><br/>(Manjulika Gautam)<br/>AM</p> <p><i>(Signature)</i><br/>(A.K. Gaur)<br/>JM</p> |                    |